



2026:AHC:129604

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21129 of 2026

Rani

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Iqbal Hussain, Khalid
Mahmood, Qazi Abid Azam
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.262 of 2026, under Section 3/5/8 of Cow Slaughter Act, Police Station- Sardhana, District- Meerut.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. Nothing has been recovered from the possession or on the pointing out of the applicant. The recovery shown in the First Information Report is from the possession of the co-accused viz. Monish. The applicant has no criminal antecedents and is languishing in jail since 30.05.2026.
4. The Learned A.G.A., has vehemently opposed the prayer for grant of bail, however, could not dispute the fact that the applicant has no criminal antecedents.
5. I have considered the submissions made by the Learned counsels for the parties.
6. The applicant is a lady and is in jail since 30.05.2026. She

does not have any criminal antecedents. Nothing has been recovered from the possession or on the pointing out of the applicant. The applicant was also not arrested on the spot and her case is distinguishable from the three co-accused viz. Dilshad, Sartaj and Monish.

7. Taking into account all the facts and circumstances of the case, a *prima facie* case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Rani**, involved in above mentioned case crime number be released on bail, on her executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial court, unless her personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel her bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the

release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 30, 2026

Sachin

(Rajiv Lochan Shukla,J.)